

बैंक का नाम

स्थान का नाम

जिला रायगढ़

भारतीय स्टेट बैंक	जसपूर नगर (1); खरसिया (1), रायगढ़ (2), सारन गढ़ (1), धर्म जयगढ़ (1), लैलुंगा (1), कुंखुरी (1), सरिया (1), कांसावेल (1), तपकेरा (1), टामनार (1), चक्रधर नगर (1), घर घोड़ा (1)।
सेंट्रल बैंक ऑफ इंडिया	खरसिया (1), रायगढ़ (1), पयालगांव (1), घरघोड़ा (1)।
इलाहाबाद बैंक	रायगढ़ (1)
पंजाब नेशनल बैंक	रायगढ़ (1)।

टिप्पणी :—कोष्ठक में दी गई संख्या बैंक के कार्यालयों की संख्या है।

Impact of Exchange Reserves due to Relaxation of Restrictions on Foreign Travel and Easing of Import Curbs.

5005. SHRI YASHWANT BOROLE: Will the Minister of FINANCE be pleased to state:

(a) whether the policy of relaxation of restrictions on foreign travel and studies abroad and easing of import curbs only to promote exports, amounts to tinkering with the exchange reserves built at great cost, and

(b) if so, whether some steps are proposed to be taken to make use of this liberalisation of imports to augment supplies in the domestic market both of essential goods and services required for accelerating development and not for export promotion at a net loss to the economy?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b) The Government has relaxed restrictions on foreign travels and studies abroad with a view to simplifying procedures and to avoid mal-practices. Similarly, imports have been liberalised with a view to meeting the legitimate requirements of the country for imported materials in full, protecting at the same time the

interests of the indigenous industry. It is the policy of the Government to utilise a part of its foreign exchange reserves to promote the overall growth of the economy within a framework of price stability. The Government is aware that the accumulated foreign exchange reserves of the community—representing as they do availability of external resources for assisting growth—have to be used for productive purposes and not in a manner which may involve any net loss to the economy. They will, of course, be used for importing essential commodities such as edible oil etc. of which there may be shortage internally for any reason.

Janata Hotel for all Important Places

5006. SHRI YASHWANT BOROLE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether he has under active consideration some proposals to build Janata Hotels at all important tourist places in the country;

(b) whether it is a fact that because of bad coordination between the Centre and the States many beautiful spots remain neglected; and

(c) whether a high power committee will be constituted including officers from States and the Centre to suggest measures which may revolutionise tourism in the country?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) it is proposed to construct in expensive hotels at metropolitan cities of Delhi, Bombay, Calcutta, Madras and also other selected tourist centres in the country, depending upon the resources made available for tourism development in the next Five Year Plan (1978-83).

(b) It is due to low priority given to the tourism sector in the National Plan, and limited resources thereby made available for the development of tourism that it has not been possible to develop many beauty spots and other tourist centres in the country. However, encouragement is being given to entrepreneurs in the private sector to develop facilities at tourist centres.

(c) Government has taken a decision to appoint a Committee of Experts to recommend a national policy on tourism. The terms of reference and composition of the Committee are under active consideration.

Causes for Passengers Missing Flights At Airports

5007. **SHRI YASHWANT BOROLE:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether due to increasing instances of the passengers missing flights as a result of their being held up in "holding lounges" for security checks etc., the Airlines Operators Committee has shown concern about it;

(b) whether it is a fact that even announcements are not audible in these lounges; and

(c) If so, whether some workable system will be evolved so that the passengers are not left out to miss their flights?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) The Airlines Operators Committee have complained that there has been delays in clearance of passengers at the International Airports. No complaints regarding passengers missing their flights as a result of security check have been received.

(b) No. Sir.

(c) Does not arise.

Composition and Functions of Committee on Direct Tax Laws

5008. **SHRI K. MALLANNA:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Government has reconstituted the committee of experts on simplification of direct tax laws; and

(b) if so, the details regarding the composition and functions of this committee and the time by which its report is likely to be submitted?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir.

(b) The Committee now consists of the following:

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| 1. Shri C. C. Chokshi,
Chartered Accountant,
Bombay. | Chairman |
| 2. Shri Sanatbhai P.
Mehta, Advocate,
Bombay. | Member |
| 3. Shri Harnam Shankar,
former President,
Income-tax Appellate
Tribunal, New Delhi | Member |
| 4. Shri C. C. Ganapathi,
Chairman, Settlement
Commission, New Delhi | Member |
| 5. Shri T. S. R. Narasimhan,
Commissioner of Income-
tax, Bombay. | Member-
Secretary |

The Committee will—

(a) recommend measures to simplify and rationalise the laws relating to income-tax, surtax, wealth-tax, gift-tax and estate duty, and to alter those laws with a view to making them readily comprehensible to tax payers, reducing litigation and thus subserving the interest of the national economy;

(b) suggest ways and means of improving the administration of those laws and expediting assessment, appellate and other proceedings under those laws;